



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 12<sup>th</sup> July, 2019.

**SRO 449**:-Whereas, on 21.01.2019, at about 0825 hours P/S Chrari-Sharief received a reliable information to the effect that some terrorists equipped with illegal arms/ammunition are hiding in a hideout at Haji Bagh Koker-Khal ChrariSharief to commit some terrorist act in the area etc; and

**(02)** Whereas, in this connection, case FIR NO.02/19 U/S 307 RPC 7/27.A.Act, 18,19,20,38 ULA(P) was registered at P/S Chrari-Sharief and investigation was taken up; and

**(03)** Whereas, a joint CASO was launched and during search hiding militants fired upon the deployed security force personnel with the intention to kill them. However, the deployed security force personnel retaliated in self-defense, resulting in the killing of three un-identified Militants and from whose possession huge arms ammunition viz (01) SLR damaged 01 No (02) Pistol 9mm 01 No. (3) Chinese Grenade 02 No's (4) Rds 7.62 mm17 No's (5) Rds Insas 12 No's (6) Rds 9 Mm 7 No's (7) Mag Pistol 4 No's (8) Magazine Insas 04 No's (9) Indian Currency Damaged (10) Bluetooth 01 No. (11) Nail Cutter 01 No. (12) Election Card of Killed Militant Tawseef Ahmad Wani and some pictures of outfit (13) 01 religious Booklet "Hasn-ul-Muslim" were recovered and seizure memo was prepared and placed on record. Site plan of place of occurrence was also prepared. The slain militants were identified as Sabzar Ahmad Mir @ Marsad S/O Ali Mohd Mir R/O Lasipora (2) Syed Rubani @ Abu Zarar S/O Syed Mohd Hussain R/O Nazneenpora Shopian and (3) Tawseef Ahmad Wani @ Abu Huraira S/O Gh Mohiud-din Wani R/O Nowpora Pulwama and after conducting medico legal formalities dead bodies were handed over to their legal heirs for last rites.; and

**(04)** Whereas, during the course of investigation, the seized booklet "Hasn-ul Muslim" was perused and it was found that there are some phone numbers provided on it. Subsequently the subscriber details of the said phone numbers were obtained and the identity of following persons A-1. Tanveer Ahmad Laway @ Fanna Filla S/O Abdul Rashid Laway R/O Dalwan A-2. Shahnawaz Ahmad Bhat @ Naaz S/O Mohd Shafi Bhat R/O Bilal Abad Kralpora surfaced on the subscriber details who were

apprehended and during questioning, the said persons disclosed their association with the militant of Al-Bader outfit. They also disclosed that they have provided logistic support with the help of A-3 Imtiyaz Ahmad Bhat @ Inna Welder S/O Mohd Altaf Bhat R/O Kralpora Chadoora, A-4 Gulzar Ahmad Wani S/O Abdul Rehman Wani R/O Dalwan, A-5 Imtiyaz Ahmad Bhat S/O Fayaz Ahmad Bhat R/O Shahpora Wathoora, A-6 Azad Ahmad Wani S/O Masood Ahmad R/O Dalwan and A-7 Adil Gulzar Ganai S/O Gulzar Ahmad Ganai R/O Dalwan ChrariSharief for digging/constructing/ fabricating a hideout at Hajibagh Kokarkhal ChrariSharief for their safe stay and provided all required material like timber, ply-sheets, Iron lid, thermo cool, Gas stove and eatable items to them. They also disclosed that they were frequently ferrying the militants from Pulwama to Chrari Sharief/Pakherpoera in their vehicle's bearing registration No JK01P-8399 (Swift), No. JK13E-2573 (TATA Tiago) and No. JK01AG-7977 (Scotty) for carrying out militant activities of Al Badar outfit in the area.; and

(05) Whereas, during further investigation, call details of phone no's of accused persons have been collected and it has been ascertained that all of them were in close touch with the slain militants, subsequently the cell phones of the accused persons were seized, which have been submitted to CFSL Chandigarh for expert opinion regarding the BBM connectivity/subversive Data connectivity, which is yet to be received. During further course of investigation the accused on their disclosure/instance were taken to damaged hideout and material viz Gas Cylinder, matting items and Iron entry door, plastic pipes, thermo cool wooden balies, plywood, damaged blankets and lid were recovered from the destroyed hide out at Koker-Khal Chrari Sharief in presence of Executive Magistrate 1<sup>st</sup> Class Chrari Sharief. Accordingly section 18,19,20,38 ULA(P) Act was also invoked in the instant case; and

(06) Whereas, during the course of investigation statement of witnesses acquainted with facts and circumstances of case were recorded U/S 161 & 164-A Cr.PC and placed on record. Investigation conducted has also revealed that accused Tanveer Ahmad Laway @ Fanna Fila R/O Dalwan, ferried the militants from Lassipora area to Chrari Sharief in his vehicle Swift bearing registration No JK01P-8399 and provided the logistic and eatables frequently to them. He has also arranged Gas Cylinder/stove for the militants and shipped the same in his Swift Vehicle to said hide out. While as accused Imtiyaz Ahmad Bhat @ Inna Welder S/O Mohd Altaf Bhat R/O Kralpora, has also ferried the said militants from one place to another and carried the eatables, matting Iron lid (fabricated entry door) in vehicle TATA Tiago bearing registration No. JK13E-2573 to said hide out and accused Shahnawaz Ahmad Wani @ Naaz R/O Kralpora, escorted the vehicle TIAGO (boarded with militants) from Pulwama to Chrari Sharief with his Scotty bearing registration No. JK01AG-7977, subsequently, the vehicles in question stand seized in the case. Identification parade of accused persons was carried out in presence

of Executive Magistrate 1<sup>st</sup> Class Chrari Sharief and the shopkeepers have identified the accused who have purchased the items from them. Accused A1-A6 have been arrested in the case and are presently on judicial remand while as accused A-7 Adil Gulzar Ganai S/O Gulzar Ahmad Ganai R/O Dalwan is absconding against whom proceedings u/s 512 Cr.PC have been proposed; and

**(07)** Whereas, cogent evidence, documentary as well as circumstantial collected during investigation has prima facie established the commission of offences u/s 307 RPC, 7/27 A Act, 20 UAP Act against killed militants namely Sabzar Ahmad Mir @ Marsad S/O Ali Mohd Mir R/O Lasipora (2) Syed Rubani @ Abu Zarar S/O Syed Mohd Hussain R/O Nazneenpora Shopian and (3) Tawseef Ahmad Wani @ Abu Huraira S/O Gh Mohiud-din Wani R/O Nowpora Pulwama and offences u/s 18, 19, 38 UAP Act against accused A1-A7 namely (1) Tanveer Ahmad Laway @ Fanna Filla S/O Abdul Rashid Laway R/O Dalwan (2) Shahnawaz Ahmad Bhat @ Naaz S/O Mohd Shafi Bhat R/O Bilal Abad Kralpora (3) Imtiyaz Ahmad Bhat @ Inna Welder S/O Mohd Altaf Bhat R/O Kralpora Chadoora (4) Gulzar Ahmad Wani S/O Abdul Rehman Wani R/O Dalwan (5) Imtiyaz Ahmad Bhat S/O Fayaz Ahmad Bhat R/O Shahpora Wathoor (6) Azad Ahmad Wani S/O Masood Ahmad R/O Dalwan and 7. Adil Gulzar Ganai S/O Gulzar Ahmad Ganai R/O Dalwan Chrari Sharief and accordingly investigation of the case has been concluded as proved against them, and

**(08).** Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

**(09)** Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

**(10)** Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Tanveer Ahmad Laway @ Fanna Filla S/O Abdul Rashid Laway R/O Dalwan. 2. Shahnawaz Ahmad Bhat @ Naaz S/O Mohd Shafi Bhat R/O Bilal Abad Kralpora 3. Imtiyaz Ahmad Bhat @ Inna Welder S/O Mohd Altaf Bhat R/O Kralpora Chadoora 4. Gulzar Ahmad Wani S/O Abdul Rehman Wani R/O Dalwan. 5. Imtiyaz

Ahmad Bhat S/O Fayaz Ahmad Bhat R/O ShahporaWathoora. 6. Azad Ahmad Wani S/O Masood Ahmad R/O Dalwan. and 7. Adil Gulzar Ganai S/O Gulzar Ahmad Ganai R/O Dalwan Charari Sharief for commission of offences punishable u/s 18,19,38 of the Unlawful Activities Prevention Act, 1967 in case FIR No.02/2019 of Police Station CharariSharief.

By Order of the Government of Jammu and Kashmir.

Sd/-

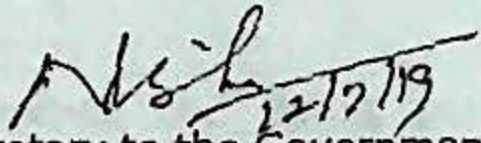
Principal Secretary to Government,  
Home Department.

Dated: 12.07.2019.

No.Home/Pros/77/2019

Copy to:-

1. Director General of Police, J&K, Srinagar. This has reference to his letter No. Legal/Sanc-24/S/2019/36127-29 dated 18/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government,  
Home Department.

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